

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB (SH) No. 100 of 2013

12.08.2013

Heard Ms. K Chisa, the learned counsel for the petitioner who submits that, the petitioner is not interested to press the matter further.

Accordingly, the matter stands disposed of on being withdrawal.

Heard Mr. H Kharmih, the learned Addl. PP is present.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB (SH) No. 101 of 2013

12.08.2013

Heard Ms. K Chisa, the learned counsel for the petitioner who submits that, the petitioner is not interested to press the matter further.

Accordingly, the matter stands disposed of on being withdrawal.

Heard Mr. H Kharmih, the learned Addl. PP is present.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Appeal (SH) No. 7 of 2012

12.08.2013

Heard Mr. RB Pradhan, the learned counsel for the appellant as well as Mr. H. Abraham, the learned state counsel.

The learned state counsel sought for 2(two) weeks' time to which the appellant's counsel has no objection.

List this mater on 26.08.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. MC (SH) No. 58 of 2011

12.08.2013

List this matter on 9.09.13 as service report has not yet been received.

Mr. S Thapa, the learned counsel for the petitioner as well as Mr. IC. Jha, the learned counsel for the respondent are present.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP(SH) No. 43 of 2013

12.08.2013

Heard Mr. S Lenthang, the learned counsel for the petitioner who submits that, service report has not yet been received.

Wait for service report.

List this matter on 26.08.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 209 of 2013

12.08.2013

Heard Mr. S Thapa, the learned counsel for the petitioners.

Also heard Mr. TT Diengdoh, the learned senior counsel assisted by Mr. K Buruah, the learned counsel for respondent who submits that, the instant petition has been filed on the ground that petitioners were not heard. The learned counsel further contended that, in spite of all the chances, the petitioned failed to appear before the CEO, Shillong Municipal Board.

After hearing both the parties, I am of the opinion that the matter needs to be remanded back to the CEO, Shillong Municipal Board with a direction to issue notice to the parties and to pass necessary order after hearing the parties and the impugned order dated 8.07.13 is hereby set aside. The petitioner is also directed to be present on the date fixed by the CEO concerned.

Registry is also directed to communicate this order to the CEO, Shillong Municipal Board through Mr. K Buruah, the learned counsel.

With these observations and directions, the matter stands disposed of.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 136 of 2011

12.08.2013

Heard Ms. S Bhattacharjee, the learned counsel for the petitioner who submits that, she has not filed the rejoinder affidavit.

Also heard Mr. S Dey, the learned counsel for the District Council who submits that pleadings are completed, so the matter may be posted for hearing and record of District Council Court pertaining to Appeal No. 10 A/C of 2013 is called for.

List this matter for Record and Hearing on 3.09.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 204 of 2011

12.08.2013

Heard Mr S Upadhya, the learned counsel for the petitioner who submits that, he needs 3(three) weeks' time as he could not prepare the case.

Also heard Mr. RB Pradhan, the learned counsel for the respondent who has no objection.

List this matter on 2.09.13 for Hearing.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 207 of 2013

12.08.2013

The brief fact of the case is that, the petitioner has made a representation to the respondent No. 3 but the respondent No. 3 has not taken any action. Hence, the petitioner approached this Court.

Also heard Mr. ND Chullai, the learned senior counsel appearing for respondent No. 1.

Since only the representation is pending and the same has not yet been disposed of by the respondent No. 3, I am of the opinion that the matter may disposed of with necessary direction.

Accordingly, respondent No. 3 is hereby directed to disposed of the representation made by the petitioner within 3(three) weeks from the date of this order.

Registry is also directed to furnish a copy of the representation to the learned senior counsel who shall in turn communicate this order to respondent No. 3 and others.

With these observations and directions, the matter stands disposed of.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 208 of 2013

12.08.2013

Mr. S Chakravarty, the learned counsel for the petitioner is not present.

However, Mr. R Debnath, the learned CGC submits that, the matter may fixed after 3(three) weeks for counter affidavit.

Prayer is allowed.

List this matter on 2.09.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 21 of 2013

12.08.2013

Heard Mr. R Debanth, the learned CGC appearing for respondent No. 1&2 who sought 3(three) weeks' time.

Prayer is allowed.

Mr. SP Mahanta, the learned counsel appearing for respondent No. 3 is also present but his name has not been shown in the Cause List.

Registry is directed to take necessary action to reflect the name of Mr. SP Mahanta, the learned counsel for respondent No. 3 in the next Cause List.

The learned counsel for the petitioner is also present.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 214 of 2011

12.08.2013

Heard Ms. SG Momin, the learned counsel for the petitioner as well as Mr. S Dey, the learned counsel for respondent No. 1&2 who submits that, the Garo Hills Autonomous District Council is not interested to file any affidavit.

Mr. AH Hazarika, the learned counsel informed that private respondent has already filed affidavit.

Since pleadings are completed, list this matter for Hearing on 27.08.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 224 of 2011

12.08.2013

List this matter on 19.08.13.

Mr. AH Hazarika, the learned counsel for the petitioner as well as Mr. R Debnath, the learned CGC are present.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 35 of 2011

12.08.2013

Heard Ms. SG Momin, the learned counsel for the petitioner as well as Mr. H Abrham, the learned counsel for the respondent.

Both the learned counsel prayed that the matter may be adjourned for 3(three) weeks.

List this matter on 3.09.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 259 of 2011

12.08.2013

List this matter on 26.08.13 as suggested by
learned counsel for the petitioner.

None appears for Union of India.

JUDGE

V. Lyndem.